

Status report pertaining to the Hon'ble National Green Tribunal on its own motion based on the news item in the published in The New Indian Express, Chennai Edition dated 27.01.2020 under the caption "Urapakkam resident's brave death Threats, turn cesspool into lake" vide Original Application No. 18 of 2020

I submit to state that the Hon'ble National Green Tribunal (Southern Zone) in its order dated 09.03.2021 in Original Application No. 18 of 2020 has stated

"9. It is seen from the report that certain improvements have been made and certain recommendations have been given. Considering the circumstances, we feel that accepting the latest report of the Joint Committee and the recommendations, the application can be disposed of by giving certain directions.

10. So the application is disposed of as follows:

(i)The Joint Committee Report dated „nil□, e-filed on 8.3.2021 is recorded and the recommendations are accepted

(ii)The respective authorities mentioned in the report are directed to carry out the recommendations in its letter and spirits within the time line specified therein and submit the periodical compliance report to this Tribunal within a period of three months

In due compliance to the Hon'ble National Green Tribunal (Southern Zone) in its order dated 09.03.2021 in Original Application No. 18 of 2021, the compliance status of the directions issued by the Hon'ble NGT(SZ) is furnished as below

S.No	Recommendations of the Joint Committee Report dated Nil	Compliance status
1	The local body shall expedite the process of remedial measures as suggested above and shall be in letter and spirit and the time line shall be followed in strict sense, without any further delay	The solid wastes are collected through door to door mechanism through e –cart – 6 nos, renter tractor- 2nos, Tricycle – 2nos.,sanitary workers- 9 Nos and the collected waste is disposed to the dump site at Kolathur Kattankolathur Block
2	The Kattankolathur Panchayat Union shall ensure 100% collection of solid waste being generated within its jurisdiction by adopting door to door collection of the segregated solid waste, processing and disposal within 3 months	The solid wastes are collected through door to door mechanism through e –cart – 6 nos, rented tractor- 2nos, Tricycle – 2nos.,sanitary workers- 9 Nos and the collected waste is disposed to the dump site at Kolathur Kattankolathur Block
3	The Block Development Officer, Kattankolathur Panchayat Union shall monitor and ensure that the local body is complied with the statutory requirements and for the scientific disposal of solid waste that are being generated in the local body	The statutory requirements will be followed at all times.
4	The Block Development Officer, Kattankolathur Panchayat Union shall ensure that there is no	No sewage is discharged into the Karanai Puducheri Lake. The

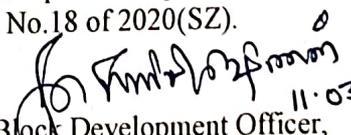
	discharge of sewage and dumping of solid waste from the local body area into the said water body.	sewage generated from the public is discharged into the Highways drainage line. The project was completed with a cost of Rs. 20 Lakhs.
5	The Local body in coordination with Revenue authorities shall take necessary steps for the eviction of encroachment in the water body within 6 months	Due to COVID pandemic, eviction of encroachment from the water body has been delayed. The survey has been completed. The eviction will be completed within 6 months
6	The Block Development Officer, Kattankolathur Panchayat Union shall apply and obtain authorization under the Solid Waste Management Rules, 2016 for handling bio degradable waste within 2 months.	We are now providing Micro Composting centre at Urapakkam in a cost 25 Lakhs and the construction work has been started and the same will be completed in 6 months
7	Tamil Nadu Pollution Control Board shall conduct periodical inspection of the site in question and ensure that the local body is handling the sewage and solid waste in accordance with law.	Nil
8	The local body shall ensure that the de-silting, cleaning of the bushes and strengthening of bunds in the said Lake under CSR Scheme with help of Environmentalist Foundation of India (EFI) to be completed within 3 months	The de-silting, cleaning of the bushes and strengthening of bunds in the said Lake under CSR Scheme with help of Environmentalist Foundation of India (EFI) will be done in 6 months.
9	The local body shall ensure that the Cement Concrete Drain to a Length of 405m with Horizontal Filter to treat the sewage generated from the residences will be completed within 2 months and shall ensure that only treated sewage is discharged into the said Lake	A Cement Concrete Drain to a Length of 366m with Horizontal Filter has been provided to treat the sewage generated from the residences and then discharged into the Highways drainage line in a cost of Rs. 20 Lakhs

Also, the TNPCB has issued directions to the Kattankolathur Panchayat Union vide TNPCB proceeding dated 24.01.2022 to comply with the following directions to comply with and the compliance status of the direction is furnished as below

S.No	Recommendations of the Joint Committee Report dated 08.03.2021	Compliance status
1	The Kattankolathur Panchayat Union shall ensure 100% collection of solid waste being generated within its jurisdiction by adopting door to door collection of the segregated solid waste, processing	The solid wastes are collected through door to door mechanism through e -cart - 6 nos, renter tractor- 2nos, Tricycle -

	and disposal by complying with the provisions of the Solid Waste Management Rules,2016	2nos.,sanitary workers- 9 Nos and the collected waste is disposed to the dump site at Kolathur Kattankolathur Block
2	The Kattankolathur Panchayat Union shall provide Solid waste processing facility for handling the solid waste processing facility for handling the solid waste generated in their village panchayat area	We are now providing Micro Composting centre at Urapakkam in a cost 25 Lakhs and the construction work has been started and the same will be completed in 6 months
3	The Kattankolathur Panchayat Union shall comply with the provisions of the Solid Waste Management Rules,2016 and shall comply with the orders passed by the Hon'ble NGT in OA No.606 of 2018 from time to time.	We will comply the provisions of the Solid Waste Management Rules,2016 and shall comply with the orders passed by the Hon'ble NGT in OA No.606 of 2018 from time to time
4	The Kattankolathur Panchayat Union shall dispose of the non degradable waste of 0.5 MT/day including plastic waste as provided in the Rules and shall be sent to cement factories for co-processing complying with the provisions of the Solid Waste Management Rules, 2016	The plastic waste is segregated and shredded in singaperumalkoil solid waste management unit and sent for road laying.
5	The Kattankolathur Panchayat Union shall in coordination with the Public Works Department and Revenue Authorities, are directed to take steps to remove the encroachment found in the water body within six months, after strictly complying with the procedure in accordance with law	Due to COVID pandemic, eviction of encroachment from the water body has been delayed. The survey has been completed. The eviction will be completed within 6 months

This is submitted that the above said facts and circumstances shall be submitted before the Hon'ble National Green Tribunal as the action taken on the compliance report of the said Hon'ble National Green Tribunal direction in Original Application No.18 of 2020(SZ).


 Block Development Officer,
 Kattankolathur Panchayat Union,
 Chengalpattu District

11.03.2022